

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3797
ANSWERED ON:27.04.2012
CRIME AGAINST WOMEN
Botcha Lakshmi Smt. Jhansi

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the crimes against children are increasing day by day;
- (b) if so, whether the Central Monitoring Commission which is supposed to monitor crime against children under the Juvenile Justice Act, 2000 has not met after the amendment of said Act;
- (c) if so, the details thereof and the reasons therefor;
- (d) whether a juvenile police unit has not been established in every police station across the country;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the effective measures taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): As per information provided by the National Crime Records Bureau (NCRB) a total of 22500, 24201 and 26694 cases of crime against children were reported in the country during 2008, 2009 & 2010 respectively.

(b) & (c): There is no provision for Central Monitoring Commission to monitor crime against children under the Juvenile Justice Act.

(d) to (f): Special Juvenile Police Units have been set up in all districts of the country.

In pursuance of Supreme Court's Judgment dated 12th October, 2011, on the issue of monitoring implementation of Juvenile Justice (Care and Protection of Children) Act, 2000, in the matter of Sampurna Behura vs. Union of India & Ors., the Ministry of Home Affairs has issued an advisory to the State Governments/UT Administrations advising them to appoint at least one officer with proper aptitude, training and orientation as the 'juvenile or the child welfare officer' who will handle the juvenile or the child in co-ordination with the police at every police station within the State at the earliest.